MINUTES OF THE MEETING No. 40/08 HELD ON 9.1.2008
UNDER THE CHAIRMANSHIP OF Shri Balgangadharan, Addl. DGFT.

The 40/08 meeting of Advance Licensing Committee was held on 9.1.2008**under the Chairmanship of Shri Balgangadharan, Addl. DGFT.**

The Committee first considered minutes of the ALC meeting No.39/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1176 NC No.40/08 Dated 9.1.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1825/AM07/DES-IV RLA No. 17/24/40/84/AM07 Lic.No. 1710001580 Dt. 15.3.2007.

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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1177 NC No.40/08 Dated 9.1.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1749/AM07/DES-IV RLA No. 17/24/40/82/AM07 Lic.No. 1710001566 Dt. 6.3.2007.

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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1178 NC No.40/08 Dated 9.1.2008	M/s. Global Calcium Pvt. Ltd. F.No.01/83/50/ 1786/AM07/DES-IV RLA No. 7/24/40/700/AM07 Lic.No. 0710050524Dt. 12.3.2007.

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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1179 NC No.40/08 Dated 9.1.2008	M/s. Sterling Auxilliaries F.No.01/83/162/151/AM08/DES-IV RLA No. 03/95/040/125/AM08

	Lic. No. 0310432839 Dated: 15.6.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1180 NC No.40/08 Dated 9.1.2008	M/s. Kumar Organic Products Ltd. F.No.01/83/50/1685/AM07/DES-IV RLA No. 07/24/40/ 761/AM07 Lic. No. 0710050236 Dt. 22.2.2007.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

Case No A-1181 NC No.40/08 Dated 9.1.2008	M/s. Gandhi Industrial Corporation Mumbai F.No.01/83/50/ 1836 /AM07/DES-IV RLA No. 03/94/40/1454/AM07 Lic.No. 0310423776 Dt. 21.3.2007.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 23(43)2003-Chem dated 20.11.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Coloured Silver & Gold Gummed paper 51 cms. X 75 cms/reams-315 (105+-2 GSM)	7323.00 kg.	Poly Vinyl alcohol Adhesive	3624 kg.
		Base paper coated/uncoated/paper boards 50 to 105 GSM	16225 kg.
2. Coloured Glaxed Gummed paper 51 cms X 75.5 cm/ream-1040 (85+-2 GSM)	19572	Chromo Base Paper Silver & Gold 50 to 85 GSM	6319 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1182 NC No.40/08 Dated 9.1.2008	M/s. United Chemie F.No.01/83/162/165/AM08/DES-IV RLA No. 08/24/40/137/AM07 Lic. No. 0810066882 Dt. 29.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2007.

Case No. A-1183 NC No.40/08 Dated 9.1.2008	M/s. Saint Gobain Glass (P) Ltd. F.N. 01/83/162/ 906 / AM08/DES-IV RLA F.No. 04/24/40/ 167 /AM08 Lic. NO. 0410090746 dt. 29.8.2007

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 9.1.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty.	S No.	Item of Import	Qty. Recommended
Laminated Safety Glass Windshield Green/Clear Without Shade Band (Thickness 4.96 mm to 5.76 mm.)	9500 Sq. Meters	1.	Clear Float Glass(Thickness 2.1mm to 2.5 mm)	11,400 Sq. Meters.
		2.	Tinted Float Glass(Thickness 2.1mm to 2.5 mm)	11,400 Sq. Meters
		3.	Poly Vinyl Butyral Film without shade band (Thickness 0.76 mm)	10,450 Sq. Meters
		4. *	Grinding Wheel (Abrasives)	3.0 No.
		5.	Mirror Button(Plastic)	Nett To Nett.
		6.	Enamel (Porcelain Enamel base frit)	95.0 Kg.
		7.	Diluents for Enamel	6.22 Kg.
		8.	Medium 239 (Ethyl Acetate Base)	1.9 Kg.
		9. *	Eskal 15 Powder (Natural Calcium Carbonate)	96.0 Kg.
		10.	Furnace Roller (Ceramic)	Not Allowed
		11.*	Stainless Steel Cloth (Furnace Tooling Cloth)	19.79 Meter
		12.*	EPDM Rings (Vacuum Tubes)	32 No.
		13.	Pine Wood Sawn -	As per packing Policy

* There should be overall Value Cap Of 2 % of FOB Value on item at Sr. No.4, 9, 11,12 taken together.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1184 NC No.40/08 Dated 9.1.2008	M/s. ITC Ltd. F.N. 01/83/162/ 1005 / AM08/DES-IV RLA F.No. 09/24/40/ 316 /AM08 Lic. NO. 0910030767 dt. 6.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to withdrawn the case since it is already approved in NC Meeting No. 33/08 dt. 21.11.2007.

Case No. A-1185 NC No.40/08 Dated 9.1.2008	M/s. ITC Ltd. F.N. 01/83/162/ 1002 / AM08/DES-IV RLA F.No. 09/24/40/ 452/AM08 Lic. NO. 0910030768 dt. 5.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and decided to withdrawn the case since it is already approved in NC Meeting No. 33/08 dt. 21.11.2007.

Case No A-1186 NC No.40/08 Dated 9.1.2008	M/s. Grauer & Weil (India) Ltd. F.No.01/83/162/ 1009/AM08/DES-IV RLA No. 03/94/40/758/AM08 Lic.No. 0310450685 Dt. 19.11.2007.

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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty.
SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 KG.	EPICHLOROHYDRIN PYRIDINE	0.528 kg. 0.405 kg.
SOLAR PME 900 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED PROPARGYL ALCOHOL	1 KG.	PROPARGYL ALCOHOL	0.620 kg.
SOLAR BMP 176 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - PROPOXYLATED 2 BUTYNE 1,4 DIOL	1 KG.	BUTYNEDIOL	1.280 kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1187	M/s. Grauer & Weil (India) Ltd.

NC No.40/08 Dated 9.1.2008	F.No.01/83/162/ 1003/AM08/DES-IV RLA No. 03/94/40/759/AM08 Lic.No. 0310450681 Dt. 19.11.2007.

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The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

Item of Export		Qty.	Item of Import	Qty.
SOLAR SAS 144 PRODUCT - CHEMICAL NAME	ELECTROPLATING REACTION	1 KG.	ALLYLCHLORIDE	0.532 kg.
SOLAR BOZ CHEMICAL NAME BUTYNEDIOL	ELECTROLESS PRODUCT 99%	1 KG.	BUTYNEDIOL	0.990 kg.
SOLAR BA 77 PRODUCT - CHEMICAL NAME - PHENYL	ELECTROPLATING REACTION 3 BUTENE 2 ONE 4 -	1 KG.	ORTHOCHLORO BENZALDEHYDE	0.700 kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No A-1188 NC No.40/08 Dated 9.1.2008	M/s. Bayer Cropscience Ltd. F.No.01/83/162/ 1007/AM08/DES-IV RLA No. 03/94/40/856/AM08 Lic.No. 0310450849 Dt. 20.11.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2007.

Case No A-1189 NC No.40/08 Dated 9.1.2008	M/s. Artek Sufin Chemicals Ltd. F.No.01/83/162/ 1006/AM08/DES-IV RLA No. 03/94/40/416/AM08 Lic.No. 0310437528 Dt. 26.7.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.II dated 4.10.2007 and decided to approve this case on as under:-

Item of Export	Qty.	Item of Import	Qty.

NEOBRITE 2SP containing 99.8% Raluplate C 82.	1 KGS	Raluplate C 82 (Propyl Sulfobetine Disulphite)	998 Gms

CUPRAMAX AC 482 Containing 3.7% Raluplate C 82, 4% Dicolloy TPS 03.	1 LTR	Raluplate C 82 (Propyl Sulfobetine Disulphite)	37 Gms
		Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	40 Gms

NEOBRITE 144 ALS Containing 20% Allyl Chloride and 30% Sodium Sulphite.	1 KGS	Allyl Chloride (3-Chloropropene)	200 Gms
		Sodium Sulphite	300 Gms

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 40/83-ALC1/2007 **MEETING DATE** : 09.01.2008

1	**Case No.:1/19/83-ALC1/2007**	Party Name:VIBGYOR IMPEX	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00117/AM05/	RLA File : 15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.2.2008			

2	**Case No.:13/4/87-ALC1/2005**	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/87/050/00009/AM06/	RLA File : 11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from PNG. The committee also decided to write a D.O. from Chairman to PNG. Accordingly the case may be re-listed on 6.2.2008			

3	**Case No.:3/46/87-ALC1/2005**	Party Name:SNEHAL	Meet No/Date:40/83-	**Status:Case**

		PHARMA CHEM	ALC1/2007 09.01.2008	**Rejected**
	HQ File : 01/87/050/01278/AM06/	RLA File : 34/24/040/00237/AM06/	Lic.No/Date:3410015324 25.01.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

4	**Case No.:3/9/83-ALC1/2006**	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/00045/AM07/	RLA File : 17/24/040/00001/AM07/	Lic.No/Date:1710001290 13.04.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

5	**Case No.:17/7/80-ALC2/2006**	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/80/050/00055/AM07/	RLA File : 05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

6	**Case No.:62/25/82-ALC1/2006**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/82/050/00360/AM07/	RLA File : 17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to write a D.O. to RLA for application. Accordingly the case may be re-listed on 6.2.2008.			

7	**Case No.:38/15/83-ALC1/2006**	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Approved**
	HQ File : 01/83/050/00287/AM07/	RLA File : 08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/74/88/2005/PC-II dated 19.11.2007 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
1. Polyurethane 36" ND BI-DI Brush Pig. 2. Polyurethane Spare Sealing Disc.	2 No. 8 No. (Total Min. weight of PU content-1130 kg)	1. Polyurethane Prepolymer 2. Curative (Additive)	1067.51 kg. 118.52 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:42/23/83-ALC1/2006**	Party Name:PEST CONTROL (INDIA) PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Rejected**
	HQ File : 01/83/050/00526/AM07/	RLA File : 03/95/040/00464/AM07/	Lic.No/Date:0310393488 08.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	**Case No.:65/23/82-ALC1/2006**	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/82/050/00716/AM07/	RLA File : 05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 6.2.2008			

10	**Case No.:24/27/82-ALC1/2006**	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/82/050/00918/AM07/	RLA File : 05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to write a reminder policy-III. Accordingly the case may be re-listed on 6.2.2008.			

11	**Case No.:18/31/82-ALC1/2006**	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**

	HQ File : 01/82/050/00916/AM07/	RLA File : 03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Deptt. of Fertilizer. Accordingly the case may be re-listed on 6.2.2008..			

12	**Case No.:20/30/83-ALC1/2006**	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/00706/AM07/	RLA File : 03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

13	**Case No.:11/36/87-ALC1/2006**	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/87/050/00670/AM07/	RLA File : 03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to write a reminder policy-III. Accordingly the case may be re-listed on 6.2.2008.			

14	**Case No.:9/49/82-ALC1/2006**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/82/050/01311/AM07/	RLA File : 05/24/040/00690/AM07/	Lic.No/Date:0510194716 20.11.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

15	**Case No.:59/36/83-ALC1/2006**	Party Name:SRF LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/00952/AM07/	RLA File : 04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to DES-5 NC(Textile)			

16	**Case No.:1/23/83-ALC1/2007**	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00960/AM07/	RLA File : 32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:06.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

17	**Case No.:8/46/82-ALC1/2006**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Rejected**
	HQ File : 01/82/050/01402/AM07/	RLA File : 02/24/040/00241/AM07/	Lic.No/Date:0210096114 07.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	**Case No.:2/16/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Rejected**
	HQ File : 01/83/050/01019/AM07/	RLA File : 05/24/040/00713/AM07/	Lic.No/Date:0510196011 11.12.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	**Case No.:10/46/82-ALC1/2006**	Party Name:INDOKEM LTD. [FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/82/050/01499/AM07/	RLA File : 03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Vat Brown 1 MD (Indonon Brown BRMD) (Dye Content 50%)	1 kg.	1-Chloro Anthraquinone Leuco 1, 4 Diamino Anthraquinone Pyridine Nitro Benzene Caustic Soda Flakes Sodium Ligno Sulphonate	0.423 kg. 0.228 kg. 0.194 kg. 0.535 kg. 1.627 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

	COMMITTEE.

20	**Case No.:10/48/87-ALC1/2006**	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/87/050/00895/AM07/	RLA File : 31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 28.11.2007 offered by him the Committee decided to allow import with 5% wastage however, description of export may be amended to read as under:

Item of Export	Qty	Item of Import	Qty
Stitch Bonded Glass Fiber Fabric	1 kg.	Glass Roving	1.05 kg/kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

21	**Case No.:11/50/83-ALC1/2006**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01178/AM07/	RLA File : 03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:30.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.12008.

22	**Case No.:1/17/81-ALC2/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Rejected**
	HQ File : 01/81/050/00887/AM07/	RLA File : 05/24/040/00849/AM07/	Lic.No/Date:0510198812 02.02.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

23	**Case No.:1/50/82-ALC1/2006**	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/82/050/01686/AM07/	RLA File : 02/24/040/00291/AM07/	Lic.No/Date:0210097732 02.02.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

24	**Case No.:924/21/82-ALC4/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/82/050/01775/AM07/	RLA File : 03/95/040/01475/AM07/	Lic.No/Date:0310422465 08.03.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

25	**Case No.:39/2/80-ALC2/2007**	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/80/050/01503/AM07/	RLA File : 04/24/040/00392/AM07/	Lic.No/Date:0410088291 14.03.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to write a reminder to the firm. Accordingly the case may be re-listed on 6.2.2008.			

26	**Case No.:8/4/83-ALC1/2007**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01379/AM07/	RLA File : 03/95/040/01615/AM07/	Lic.No/Date:0310424638 27.03.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

27	**Case No.:10/4/83-ALC1/2007**	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01385/AM07/	RLA File : 02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/212/2000/Ch.III dated 16.3.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
N-(Cyclohexyl thio) Phthalimide	1 kg.	1) Phthalimide 2) Cyclohexyl Mercaptan 3) Potassium Carbonate	0.676 kg. 0.556 kg. 0.661 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	**Case No.:5/18/83-ALC1/2007**	Party Name:PANAMA	Meet No/Date:40/83-	**Status:Case**

		PETROCHEM LTD.	ALC1/2007 09.01.2008	**Deferred**
	HQ File : 01/83/050/00033/AM08/	RLA File : 03/95/040/01411/AM07/	Lic.No/Date:0310425610 04.04.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). the also decided to write a DO to PNG., Accordingly the case may be re-listed on 6.2.2008..			

29	**Case No.:8/10/83-ALC1/2007**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00042/AM08/	RLA File : 02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to call for Central Excise Data from the firm. Accordingly the case may be re-listed on 6.2.2008.			

30	**Case No.:9/19/83-ALC1/2007**	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00082/AM08/	RLA File : 09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:
	Decision : Already approved in NC dt. 12.12.2007			

31	**Case No.:2/23/83-ALC1/2007**	Party Name:ROYAL EXPORTS,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00173/AM08/	RLA File : 03/95/040/00057/AM08/	Lic.No/Date:0310427645 23.04.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 6.2.2007.			

32	**Case No.:6/8/83-ALC1/2007**	Party Name:MICRO INKS LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00193/AM08/	RLA File : 03/95/040/00022/AM08/	Lic.No/Date:0310427926 25.04.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

33	**Case No.:12/13/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:40/83-ALC1/2007	**Status:Case Approved**

			09.01.2008	
	HQ File : 01/83/050/00212/AM08/	RLA File : 02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DC(SSI) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case with 2% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

34	**Case No.:556/24/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00214/AM08/	RLA File : 03/95/040/00056/AM08/	Lic.No/Date:0310428200 27.04.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 18.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ethoxylated Nonyl Phenol 9 moles (Colourless (Min. 99.5%)	1 kg.	Ethoxylated Nonyl Phenol 9 Moles, purity 98% (Yellow colour)	1.048 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	**Case No.:21/17/83-ALC1/2007**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00235/AM08/	RLA File : 03/95/040/01360/AM07/	Lic.No/Date:0310428507 03.05.2007	Defer Date:6.2.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

36	**Case No.:30/19/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/00321/AM08/	RLA File : 17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

37	**Case No.:1/11/80-ALC2/2007**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/80/050/00104/AM08/	RLA File : 03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 6.2.2008..			

38	**Case No.:22/18/83-ALC1/2007**	Party Name:TEC LAM INDUSTRIES	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00362/AM08/	RLA File : 07/24/040/00067/AM08/	Lic.No/Date:0710051680 17.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 9.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Melamine Wood Backup Board (Thickness 2mm – 2.5mm) Of following sizes 458.5 mm x 611.5 mm 509.5 mm x 578.5 mm 534.5 mm x 611.5 mm 447.0 mm x 572.0 mm 346.0 mm x 572.0 mm 527.0 mm x 572.0 mm	13,500 Sq. Meter	Jumbo Size (2185 mm x 2900 mm) Melamine Wood Backup Board (Thickness 2mm – 2.5 mm)	14890 Sq. Meter.

No repeat licence should be issued on these norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	**Case No.:606/24/83-ALC1/2007**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00352/AM08/	RLA File : 03/94/040/00120/AM08/	Lic.No/Date:0310429730 17.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/55/2007/Ch.II dated 19.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
3,7-Dimethyl-7-Methoxyoctan 2-ol	1 kg.	Dihydromyrcene	1.064 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of

	NORMS COMMITTEE.

40	**Case No.:616/24/83-ALC1/2007**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00372/AM08/	RLA File : 03/94/040/00159/AM08/	Lic.No/Date:0310430032 21.05.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Blended Amines Aminosol CST 115 containing 12% Piperazine and 80% of Methyl Diethanol Amine.	1 kg.	Piperazine	0.121 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

41	**Case No.:36/16/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00378/AM08/	RLA File : 02/24/040/00049/AM08/	Lic.No/Date:0210100987 22.05.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 6.2.2008..

42	**Case No.:41/16/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00421/AM08/	RLA File : 03/95/040/01563/AM07/	Lic.No/Date:0310430315 23.05.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

43	**Case No.:23/12/83-ALC1/2007**	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00392/AM08/	RLA File : 04/24/040/00060/AM08/	Lic.No/Date:0410089598 24.05.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the

	case may be re-listed on 6.2.2008.

44	**Case No.:41/19/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Transfered**
	HQ File : 01/83/050/00473/AM08/	RLA File : 03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

45	**Case No.:56/16/83-ALC1/2007**	Party Name:JET CHEMICALS PVT.LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00724/AM08/	RLA File : 03/94/040/00007/AM08/	Lic.No/Date:0310432131 08.06.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

46	**Case No.:55/19/83-ALC1/2007**	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00543/AM08/	RLA File : 04/24/040/00044/AM08/	Lic.No/Date:0410090032 19.06.2007	Defer Date:09.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

47	**Case No.:73/19/83-ALC1/2007**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00604/AM08/	RLA File : 03/95/040/00226/AM08/	Lic.No/Date:0310433197 19.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2006/Ch.II dated 13.9.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
2-N Carbethoxy Amino 5 Naphthol 7 Sulfonic Acid	1 kg.	J Acid Ethyl Chloroformate	0.889 kg. 0.403 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	**Case No.:63/19/83-ALC1/2007**	Party Name:ESTEEM	Meet No/Date:40/83-	**Status:Case**

		INDUSTRIES PVT. LTD,	ALC1/2007 09.01.2008	**Approved**
	HQ File : 01/83/050/00570/AM08/	RLA File : 17/24/040/00032/AM08/	Lic.No/Date:1710001673 20.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 2.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Para Octyl Phenol 25 moles Ethoxylate (White to off-white solid, HLB: 16.84)	1 kg.	Para Octyl Phenol Ethylene Oxide	0.157 kg. 0.842 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49	**Case No.:114/19/83-ALC1/2007**	Party Name:HIKAL LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00740/AM08/	RLA File : 03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

50	**Case No.:14/23/83-ALC1/2007**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00628/AM08/	RLA File : 03/95/040/00250/AM08/	Lic.No/Date:0310433682 25.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/23/2007/Ch.II dated 8.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg.	1. 2-Chloro Nicotinic Acid 2. Thionyl Chloride 3. 2,4-Difluoro Aniline 4. 3-Hydroxy Benzo-Trifluoride 5. Toluene 6. Methanol 7. Potassium	0.550 kg. 0.570 kg. 0.438 kg. 0.632 kg. 0.346 kg. 0.440 kg. 0.241 kg.

		Hydroxide	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51

Case No.:802/24/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/00764/AM08/	RLA File : 03/95/040/00145/AM08/	Lic.No/Date:0310434050 26.06.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

52

Case No.:117/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
HQ File : 01/83/050/00749/AM08/	RLA File : 03/95/040/00257/AM08/	Lic.No/Date:0310433963 26.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 20.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Propiconazole Technical 93%	1 kg.	1. Bromoketal 2. Hydrazine Hydrate 80% 3. Formic Acid 94% 4. N-Heptane 5. Dimethyl Formamide	1.252 kg. 0.359 kg. 0.685 kg. 0.263 kg. 0.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53

Case No.:118/19/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
HQ File : 01/83/050/00750/AM08/	RLA File : 03/95/040/00266/AM08/	Lic.No/Date:0310433975 26.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/70/2002/Ch.II dated 20.12.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty

Propiconazole Technical 93%	1 kg.	6. Bromoketal 7. Hydrazine Hydrate 80% 8. Formic Acid 94% 9. N-Heptane 10. Dimethyl Formamide	1.252 kg. 0.359 kg. 0.685 kg. 0.263 kg. 0.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54

Case No.:72/19/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Deffered and Re-indexed**
HQ File : 01/83/050/00599/AM08/	RLA File : 08/24/040/00215/AM07/	Lic.No/Date:0810065602 26.06.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 23/26/2004/Ch.II dated 20.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
62/0 Carbon Paper Black 34 GSM containing min. of 13.5% of Carnauba wax	18311 kg.	Carnauba Wax	2469 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55

Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/00767/AM08/	RLA File : 03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

56

Case No.:13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/00616/AM08/	RLA File : 17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

57	**Case No.:17/23/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00649/AM08/	RLA File : 17/24/040/00038/AM08/	Lic.No/Date:1710001684 02.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

58	**Case No.:776/24/83-ALC1/2007**	Party Name:JET CHEMICALS PVT.LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Deffered**
	HQ File : 01/83/050/00781/AM08/	RLA File : 03/94/040/00284/AM08/	Lic.No/Date:0310434611 02.07.2007	Defer Date: 06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

59	**Case No.:781/24/83-ALC1/2007**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00783/AM08/	RLA File : 03/94/040/00337/AM08/	Lic.No/Date:0310434633 02.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2004/Ch.II dated 28.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Poly (Oxy-1,2-Ethanediyl) Alpha-Butyl-Omega-Hydroxy-85% min.	1 kg.	N-Butanol/Normal Butyl Alcohol Ethylene Oxide	0.2453 kg. 0.6132 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	**Case No.:737/24/83-ALC1/2007**	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00638/AM08/	RLA File : 09/24/040/00004/AM08/	Lic.No/Date:0910030723 03.07.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

61	**Case No.:97/19/83-ALC1/2007**	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**

	HQ File : 01/83/050/00683/AM08/	RLA File : 31/24/040/00115/AM08/	Lic.No/Date:3110029762 06.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/315/2000/Ch.II dated 15.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import		Qty
Trigonox-EHP W50 bis (2-ethylhexyl) peroxydicarbonate (50%)	1 kg.	(i)	2-Ethyl hexyl chloroformate (2-EHCF)	0.583 kg.
		(ii)	Polyvinyl Alcohol	0.030 kg.
		(iii)	Anti-foaming agent (Dequest)	0.0005 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

62	**Case No.:127/19/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00794/AM08/	RLA File : 03/95/040/01455/AM07/	Lic.No/Date:0310435355 09.07.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

63	**Case No.:784/24/83-ALC1/2007**	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00733/AM08/	RLA File : 34/24/040/00073/AM08/	Lic.No/Date:3410019192 13.07.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

64	**Case No.:24/23/83-ALC1/2007**	Party Name:RAJ PETRO SPECIALITIES PVT.LTD. (FORMERLY-SURYODAY	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00762/AM08/	RLA File : 03/95/040/00363/AM08/	Lic.No/Date:0310436469 17.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per SION 3346.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	**Case No.:27/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00773/AM08/	RLA File : 03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

66	**Case No.:814/24/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00800/AM08/	RLA File : 17/24/040/00046/AM08/	Lic.No/Date:1710001717 18.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			
67	**Case No.:15/19/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00817/AM08/	RLA File : 03/95/040/00384/AM08/	Lic.No/Date:0310436718 19.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

68	**Case No.:34/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00917/AM08/	RLA File : 03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

69	**Case No.:16/19/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00818/AM08/	RLA File : 03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

70	**Case No.:31/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**

	HQ File : 01/83/050/00819/AM08/	RLA File : 03/94/040/01250/AM07/	Lic.No/Date:0310437083 23.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

71	**Case No.:131/19/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00827/AM08/	RLA File : 03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 6.2.2008.			

72	**Case No.:858/24/83-ALC1/2007**	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00859/AM08/	RLA File : 05/24/040/00042/AM08/	Lic.No/Date:0510206706 25.07.2007	Defer Date:

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/4/2004/Ch.III dated 16.10.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Insoluble Sulphur(80%) Containing : 1) average 79-81% elemental sulphur 2) average coating oil content 19-21%	1 kg.	Elemental sulphur Coating Oil (Mixture of napthanic & paraffins)	0.848 kg. 0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	**Case No.:846/24/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00843/AM08/	RLA File : 31/24/040/00141/AM08/	Lic.No/Date:3110030040 27.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2005/Ch.II dated 23.11.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty

Rathipon Yellow N 92L	1 kg.	6 Nitro Amino Phenol(HNA) Primene 81 R (C_{12} – C_{14} t- Alkylamine)	0.217 kg. 0.250 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:919/24/83-ALC1/2007	Party Name:ASHU ORGANICS (INDIA) PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00932/AM08/	RLA File : 03/94/040/00290/AM08/	Lic.No/Date:0310437548 27.07.2007	Defer Date:

74 **Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/26/2007/Ch.II dated 19.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2-Amino Dimethyl Terphthalate (2-amino Terphthalic Acid Dimethyl Ester)	1 kg.	Dimethyl Terphthalate	1.092 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:864/24/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00865/AM08/	RLA File : 03/95/040/00397/AM08/	Lic.No/Date:0310437886 31.07.2007	Defer Date:

75 **Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2007/Ch.II dated 6.7.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tartrazine (C.I.No. 19140) (Dye Content: 85%)	1 kg.	1) Dimethyl Acetal Succinate 2) Sulphanilic Acid 3) Sodium Nitrite 4) Soda Ash	0.426 kg. 0.800 kg. 0.315 kg. 0.800 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	**Case No.:871/24/83-ALC1/2007**	Party Name:BILTUBE CORE BOARDS LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File :	RLA File :	Lic.No/Date:3110030083	Defer Date:

	01/83/050/00874/AM08/	31/24/040/00143/AM08/	01.08.2007	

Decision : The Committee considered the case as per agenda and decided to approve the case as applied for.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	**Case No.:47/23/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00891/AM08/	RLA File : 03/94/040/00461/AM08/	Lic.No/Date:0310438383 06.08.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

78	**Case No.:883/24/83-ALC1/2007**	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00888/AM08/	RLA File : 10/24/040/00043/AM08/	Lic.No/Date:1010027083 06.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2004/Ch.II dated 6.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sulphuric Acid Catalysts Type: C-116 RR and C-116 HV Containing : Ammonium Metavanadate : 9% min. Diatomaceous Earth:65% min.	1 kg.	Ammonium Metavanadate Diatomaceous Earth	0.090 kg. 0.656 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

79	**Case No.:884/24/83-ALC1/2007**	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00889/AM08/	RLA File : 10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

80	**Case No.:892/24/83-ALC1/2007**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00899/AM08/	RLA File : 03/94/040/00421/AM08/	Lic.No/Date:0310438598 07.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ethyl Triphenyl Phosphonium Bromide	1 kg.	Triphenyl phossphine Ethyl Bromide	0.780 kg. 0.363 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	**Case No.:3/24/81-ALC2/2007**	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/81/050/00249/AM08/	RLA File : 31/24/040/00156/AM08/	Lic.No/Date:3110030234 09.08.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

82	**Case No.:37/23/83-ALC1/2007**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00958/AM08/	RLA File : 03/94/040/00478/AM08/	Lic.No/Date:0310439186 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Blended Amines Aminosol CST 115 containing 12% Piperazine and 80% of Methyl Diethanol Amine.	1 kg.	Piperazine	0.121 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	**Case No.:939/24/83-ALC1/2007**	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00953/AM08/	RLA File : 07/24/040/00151/AM08/	Lic.No/Date:0710052788 10.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the

	case as per SION 2714. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	**Case No.:940/24/83-ALC1/2007**	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00954/AM08/	RLA File : 07/24/040/00170/AM08/	Lic.No/Date:0710052789 10.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per SION 2714. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

85	**Case No.:946/24/83-ALC1/2007**	Party Name:RAJ PETRO SPECIALITIES PVT.LTD. (FORMERLY-SURYODAY	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00961/AM08/	RLA File : 03/95/040/00470/AM08/	Lic.No/Date:0310439237 13.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per SION 3346. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	**Case No.:958/24/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/00974/AM08/	RLA File : 05/24/040/00397/AM08/	Lic.No/Date:0510207586 16.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 11.6.2007 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Automobile Exhaust Catalyst consisting of Ceramic Substrate Impregnated with Palladium and Rhodium Size: 132.1 mm dia x 99.2 mm (1358.9 ccm) Palladium content: 1.5755 gram, Rhodium content: 0.2521 gram	1 No.	1. Relevant Ceramic Substrate Size: 132.1 mm dia x 99.2 mm 2. Palladium as Palladium Nitrate 3. Rhodium as Rhodium Nitrate	1 No. 1.575 gram 0.252 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	**Case No.:38/23/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/00989/AM08/	RLA File : 02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 6.2.2008..

88	**Case No.:983/24/83-ALC1/2007**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01001/AM08/	RLA File : 34/24/040/00098/AM08/	Lic.No/Date:3410019461 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Verdyl Acetate	1 kg.	Dicyclopentadiene Acetic Acid	0.800 kg. 0.112 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	**Case No.:984/24/83-ALC1/2007**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01002/AM08/	RLA File : 34/24/040/00099/AM08/	Lic.No/Date:3410019462 21.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.II dated 24.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Amyl Salicylate consisting of n-Pentyl Salycilate: 65-70% 2-methyl butyl salicylate: 30-35%	1 kg.	Pentnol mixture consisting of n-Pentanol 66±2% 2-Methyl Butanol 33±2% Salicylic Acid	0.470 kg. 0.737 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90

Case No.:27/27/83-ALC1/2007	Party Name:SHARP STATIONERY PRODUCTS	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Deffered and Re-indexed**
HQ File : 01/83/050/01101/AM08/	RLA File : 08/24/040/00141/AM08/	Lic.No/Date:0810066964 03.09.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 23/26/2004/Ch.II dated 20.11.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
62/0 Carbon Paper Black 34 GSM containing min. of 13.5% of Carnauba wax	18311 kg.	Carnauba Wax	2469 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91

Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
HQ File : 01/83/050/01095/AM08/	RLA File : 09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

92

Case No.:70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/01144/AM08/	RLA File : 05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 6.2.2008..

93

Case No.:162/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**

	HQ File : 01/83/050/01236/AM08/	RLA File : 09/24/040/00148/AM08/	Lic.No/Date:0910031616 26.09.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

94	**Case No.:4/29/83-ALC1/2007**	Party Name:SYNERGY NATURAL CARES	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01269/AM08/	RLA File : 05/24/040/00503/AM08/	Lic.No/Date:0510209853 03.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

95	**Case No.:41/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01410/AM08/	RLA File : 31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to write a DO to RLA Pune for hard copy.. Accordingly the case may be re-listed on 6.2.2008.			

96	**Case No.:45/30/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01414/AM08/	RLA File : 17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

97	**Case No.:10/32/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01432/AM08/	RLA File : 03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

98	**Case No.:11/32/83-ALC1/2007**	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Rejected**

	HQ File : 01/83/050/01433/AM08/	RLA File : 03/94/040/00770/AM08/	Lic.No/Date:0310447839 25.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/90/2007/Ch.II dated 4.1.2008 and decided to reject the case as the firm has not furnished authentic technical literature in support of norms applied and in the absence of this, it is not possible to analyse the content of Natural Peppermint Oil in Coremint Oil. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

99	**Case No.:13/32/83-ALC1/2007**	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01435/AM08/	RLA File : 31/24/040/00247/AM08/	Lic.No/Date:3110031304 25.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/2007/Ch.II dated 17.12.2007 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
Aqueous Solution of Polymaleic Acid (Active content 47-53%)	1 kg.	Maleic Anhydride	0.355 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	**Case No.:19/32/83-ALC1/2007**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01441/AM08/	RLA File : 22/24/040/00046/AM08/	Lic.No/Date:2210007184 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

101	**Case No.:20/32/83-ALC1/2007**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01442/AM08/	RLA File : 22/24/040/00045/AM08/	Lic.No/Date:2210007185 25.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

102	**Case No.:16/32/83-**	Party Name:M/S. ITCO	Meet No/Date:40/83-	**Status:Transferred**

	ALC1/2007	INDUSTRIES LIMITED	ALC1/2007 09.01.2008	**to Different Section**
	HQ File : 01/83/050/01438/AM08/	RLA File : 07/24/040/00537/AM08/	Lic.No/Date:0710054160 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

103	**Case No.:43/32/83-ALC1/2007**	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01465/AM08/	RLA File : 03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

104	**Case No.:47/32/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01469/AM08/	RLA File : 03/95/040/00720/AM08/	Lic.No/Date:0310448090 26.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2006/Ch.II dated 14.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Impact Modifier Processing Acid mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 kg.	Impect modifier (MBS Copolymer) Processing Aid Acrylic Co-polymer	0.800 kg. 0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	**Case No.:48/32/83-ALC1/2007**	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01470/AM08/	RLA File : 03/95/040/00712/AM08/	Lic.No/Date:0310448097 26.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.II dated 18.4.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Metal Stabilizer containing antimonyethyl hexyl thioglycolate :	1 kg.	EHIG(2-EthylHexyl Thioglycolate	0.440 kg.

50% antimony tris(iso octyl mercato acetate= 50%)		Antiomony Trioxide Antimony tris(iso octyl mercato acetate= 50%)	0.104 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:49/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
HQ File : 01/83/050/01471/AM08/	RLA File : 03/95/040/00699/AM08/	Lic.No/Date:0310448102 26.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2003/Ch.III dated 23.12.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Colour Pigment Powder Form containing i) Titanium Dioxide 86.7 ± 1% ii) Processing Aid 15.3 ± 1% (Acrylic based)	1 kg.	Titanium dioxide (Rutile grade) Processing aid (Acrylic Based)	0.867 kg. 0.153 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:29/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/01451/AM08/	RLA File : 17/24/040/00078/AM08/	Lic.No/Date:1710001790 30.10.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

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Case No.:30/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
HQ File : 01/83/050/01452/AM08/	RLA File : 17/24/040/00079/AM08/	Lic.No/Date:1710001791 30.10.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.

109	**Case No.:31/32/83-**	Party Name:GRAND	Meet No/Date:40/83-	**Status:Case**

	ALC1/2007	ORGANICS PVT.LTD.	ALC1/2007 09.01.2008	**Deferred**
	HQ File : 01/83/050/01453/AM08/	RLA File : 17/24/040/00080/AM08/	Lic.No/Date:1710001792 30.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

110	**Case No.:32/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01454/AM08/	RLA File : 17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

111	**Case No.:33/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01455/AM08/	RLA File : 17/24/040/00082/AM08/	Lic.No/Date:1710001794 30.10.2007	Defer Date:09.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

112	**Case No.:34/32/83-ALC1/2007**	Party Name:ATUL LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01456/AM08/	RLA File : 08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 6.2.2008.			

113	**Case No.:40/32/83-ALC1/2007**	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01462/AM08/	RLA File : 03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.2.2008.			

114	**Case No.:52/32/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01474/AM08/	RLA File : 03/95/040/00749/AM08/	Lic.No/Date:0310448596 31.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008			

115	**Case No.:53/32/83-ALC1/2007**	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01475/AM08/	RLA File : 03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to call purity of the import and export from firm. Accordingly the case may be re-listed on 6.2.2008			

116	**Case No.:55/32/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01477/AM08/	RLA File : 03/94/040/00683/AM08/	Lic.No/Date:0310448654 01.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008			

117	**Case No.:56/32/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01478/AM08/	RLA File : 03/94/040/00791/AM08/	Lic.No/Date:0310448659 01.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008			

118	**Case No.:57/32/83-ALC1/2007**	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01479/AM08/	RLA File : 03/94/040/00795/AM08/	Lic.No/Date:0310448678 01.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 6.2.2008..			

119	**Case No.:61/32/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01483/AM08/	RLA File : 05/24/040/00608/AM08/	Lic.No/Date:0510211398 01.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 7.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ludox (Silica base binder) Coated Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/o.165 mil, Platinum content : 10.607 gms.	1 No.	Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/0.165 mil, Platinum content : 10.607 gms.	1 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120	**Case No.:62/32/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01484/AM08/	RLA File : 05/24/040/00609/AM08/	Lic.No/Date:0510211400 01.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 7.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ludox (Silica base binder) Coated Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/o.165 mil, Platinum content : 8.314 gms.	1 No.	Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/0.165 mil, Platinum content : 8.314 gms.	1 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	**Case No.:63/32/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**

	HQ File : 01/83/050/01485/AM08/	RLA File : 05/24/040/00610/AM08/	Lic.No/Date:0510211402 01.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 7.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ludox (Silica base binder) Coated Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/o.165 mil, Platinum content : 9.0698 gms.	1 No.	Ceramic Exhaust Catalyst Impregnated with Platinum, Size : 143.8 mm dia x 127.0 mm/ 400 cpsi/0.165 mil, Platinum content : 9.0698 gms.	1 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	**Case No.:66/32/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01488/AM08/	RLA File : 17/24/040/00077/AM08/	Lic.No/Date:1710001797 01.11.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

123	**Case No.:70/32/83-ALC1/2007**	Party Name:HUBER CHEMICALS INDIA PRIVATE L IMITED.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01492/AM08/	RLA File : 03/94/040/00748/AM08/	Lic.No/Date:0310448947 02.11.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008

124	**Case No.:77/32/83-ALC1/2007**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01499/AM08/	RLA File : 03/94/040/00604/AM08/	Lic.No/Date:0310449036 02.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/95/2003/Ch.II dated 20.4.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dimethyl bisphenol Cyclohexane	1 kg.	1) Ortho Cresol 2) Cyclohexanone 3) Methanol 4) 3 Mercapto Propionic Acid	1.320 kg. 0.442 kg. 1.228 kg. 0.035 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

125	**Case No.:79/32/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01501/AM08/	RLA File : 05/24/040/00606/AM08/	Lic.No/Date:0510211554 05.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/60/2006/Ch.II dated 11.6.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Automobile Exhaust Catalyst consisting of Ceramic Substrate Impregnated with Palladium and Rhodium Size: 132.1 mm dia x 99.2 mm (1358.9 ccm) Palladium content: 1.5755 gram, Rhodium content: 0.2521 gram	1 No.	4. Relevant Ceramic Substrate Size: 132.1 mm dia x 99.2 mm 5. Palladium as Palladium Nitrate 6. Rhodium as Rhodium Nitrate	1 No. 1.575 gram 0.252 gram

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

126	**Case No.:80/32/83-ALC1/2007**	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01502/AM08/	RLA File : 05/24/040/00562/AM08/	Lic.No/Date:0510211568 05.11.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

127	**Case No.:81/32/83-ALC1/2007**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01503/AM08/	RLA File : 09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	Defer Date:09.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

128	**Case No.:102/32/83-ALC1/2007**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01524/AM08/	RLA File : 05/24/040/00508/AM08/	Lic.No/Date:0510211703 06.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

129	**Case No.:97/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01519/AM08/	RLA File : 03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.2.2008.			

130	**Case No.:99/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01521/AM08/	RLA File : 03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 6.2.2008.			

131	**Case No.:2/40/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01767/AM08/	RLA File : 17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:09.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

132	**Case No.:3/40/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01768/AM08/	RLA File : 17/24/040/00118/AM08/	Lic.No/Date:1710001872 18.12.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC			

	(Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.

133	**Case No.:1/40/83-ALC1/2007**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01766/AM08/	RLA File : 22/24/040/00050/AM08/	Lic.No/Date:2210007308 19.12.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

134	**Case No.:4/40/83-ALC1/2007**	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01769/AM08/	RLA File : 34/24/040/00195/AM08/	Lic.No/Date:3410020410 20.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2002/Ch.II dated 4.10.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Isononanoyl Chloride	1 kg.	Isononanonic Acid Thionyl Chloride	0.942 kg. 0.578 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

135	**Case No.:5/40/83-ALC1/2007**	Party Name:SODIUM METAL (P) LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01770/AM08/	RLA File : 34/24/040/00170/AM08/	Lic.No/Date:3410020417 24.12.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

136	**Case No.:6/40/83-ALC1/2007**	Party Name:KDAC CHEM PVT LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Deferred**
	HQ File : 01/83/050/01771/AM08/	RLA File : 34/24/040/00196/AM08/	Lic.No/Date:3410020422 26.12.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

137	**Case No.:7/40/83-ALC1/2007**	Party Name:MAHAVIR	Meet No/Date:40/83-	**Status:Case**

		INTERMEDIATES	ALC1/2007 09.01.2008	**Deferred**
	HQ File : 01/83/050/01772/AM08/	RLA File : 52/24/040/00022/AM08/	Lic.No/Date:5210022662 26.12.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.2.2008.			

138	**Case No.:8/40/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**
	HQ File : 01/83/050/01773/AM08/	RLA File : 31/24/040/00313/AM08/	Lic.No/Date:3110032055 26.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/73/2005/Ch.II dated 23.11.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Rathipon Yellow N 01L	1 kg.	1-Phenyl 3 Methyl 5 Pyrazolone (PMP) Primene 81 R (C_{12} – C_{14} t- Alkylamine)	0.540 kg. 0.280 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	**Case No.:9/40/83-ALC1/2007**	Party Name:KUDOES CHEMIE LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01774/AM08/	RLA File : 22/24/040/00059/AM08/	Lic.No/Date:2210007329 27.12.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

140	**Case No.:10/40/83-ALC1/2007**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Transferred to Different Section**
	HQ File : 01/83/050/01775/AM08/	RLA File : 22/24/040/00058/AM08/	Lic.No/Date:2210007330 27.12.2007	Defer Date:09.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

141	**Case No.:11/40/83-ALC1/2007**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:40/83-ALC1/2007 09.01.2008	**Status:Case Approved**

	HQ File : 01/83/050/01776/AM08/	RLA File : 08/24/040/00215/AM08/	Lic.No/Date:0810069243 28.12.2007	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

Date:17.01.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer